

**LOK SABHA**

**UNSTARRED QUESTION NO. 3446**

**TO BE ANSWERED ON 15<sup>th</sup> July, 2019**

**Profit Earnings of PSUs**

**3446. SHRI DEVUSINH JESINGBHAI CHAUHAN:**

पेट्रो लयम एवं प्राकृतिक गैस मंत्री

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Public Sector Undertakings (PSUs) are earning profits by extraction of petroleum products and natural gas after acquisition of land from States;
- (b) if so, the details thereof along with the steps taken by the Government to share their profit with States and land-owners; and
- (c) the other corrective steps taken/ being taken by the Government in this regard?

**Answer**

पेट्रो लयम एवं प्राकृतिक गैस मंत्रालय में मंत्री

(श्री धर्मेंद्र प्रधान)

**MINISTER IN THE MINISTRY OF PETROLEUM & NATURAL GAS  
(SHRI DHARMENDRA PRADHAN)**

(a) to (c): The two major Public Sector Undertakings (PSUs) involved in extraction of oil and natural gas are Oil and Natural Gas Corporation (ONGC) and Oil India Limited (OIL). During the year 2018-19, the Profit After Tax of ONGC was Rs. 26,716 crore and that of OIL was Rs. 2,590 crore. The PSUs involved in extraction of oil and natural gas pay royalty to State/Union Territory Governments at the specified rates as per provisions of the Oilfields (Regulation and Development) Act, 1948. The PSUs pay compensation to affected farmers/people as approved by Revenue Authorities of the District concerned of the State/Union Territory as per provisions of land acquisition laws.

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